

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CM 7221-CJI-2022 IN FAQ No. 3678 of 2011

Tejpal
V/s
Satpal Verma and others

..... Appellants

..... Respondents

Notice to:

Respondents:

2. **Narinder Kumar Singla c/o Sh. Rakesh Kumar Mahindru Mohindra Niwas Tehsil Road, Dera Bassi District Patiala, now District SAS Nagar (owner of Matiz Car No. CH-03-A-7660)**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **02.12.2022(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 18th day of October, 2022.

A. 17/10/22
Superintendent (Judl.),
For Registrar (Judicial)

18/10/22